

**आयकर अपीलीय अधिकरण, हैदराबाद पीठ**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**Hyderabad 'A' Bench, Hyderabad**

**Before Shri R.K. Panda, Vice-President**  
**AND**  
**Shri Laliet Kumar, Judicial Member**

ITA No.490/Hyd/2023		
Assessment Year: 2017-18		
Shri Johnson Reniguntla Warangal PAN:AUZPR0190F (Appellant)	Vs.	Income Tax Officer Ward-1 Warangal (Respondent)
Assessee by:	Shri Pawan Kumar Gorti, CA	
Revenue by:	Shri Shakeer Ahmed, DR	
Date of hearing:	22/12/2023	
Date of pronouncement:	22/12/2023	

**Corrigendum**

In the aforesaid order dated 28<sup>th</sup> November, 2023, at Para 7, after the sentence, “Further, because of the callous attitude of the assessee in not appearing before the lower authorities, we levy a cost of Rs.5000/- on the assessee which shall be deposited within 2 months from today” the following words are to be added “to the credit of the State Legal Aid Centre”. Accordingly, the same is directed to be read as under:

“Further, because of the callous attitude of the assessee in not appearing before the lower authorities, we levy a cost of Rs.5000/- on the assessee which shall be deposited within 2 months from today to the credit of the State Legal Aid Centre”.

2. Accordingly, the order is hereby modified. We hold and direct accordingly. The rest of the contents of the order shall remain unchanged.

Order pronounced in the Open Court on 22<sup>nd</sup> December, 2023.

<b>Sd/-</b> <b>(LALIET KUMAR)</b> <b>JUDICIAL MEMBER</b>	<b>Sd/-</b> <b>(R.K. PANDA)</b> <b>VICE-PRESIDENT</b>
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Hyderabad, dated 22<sup>nd</sup> December, 2023.

***Vinodan/sps***

Copy to:

S.No	Addresses
1	Shri Johnson Reniguntla, 1-8-507, Balasamudram, Hanamkonda, 506001, Telangana
2	Income Tax Officer
3	Pr. CIT - Hyderabad
4	DR, ITAT Hyderabad Benches
5	Guard File

*By Order*